CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 180/00193/2018

Wednesday, this the 10th day of July, 2019

CORAM:

Hon'ble Mr. Ashish Kalia, Judicial Member

N.K. Asokan, S/o. P.K. Kuttapan, Aged 50 years, Nandananivas, Irumpanam PO, Ernakulam District - 682 309, (Ex. Mazdoor, General Workman, Hindustan Organic and Chemicals Ltd., Ambalamughal, Kochi – 682 302). Applicant

(By Advocate: Mr. B.A. Aloor – Not present)

Versus

- 1. Union of India, represented by its Secretary, Ministry of Chemicals & Fertilizers, Dept. of Chemicals & Petrochemicals, 341-(C), A Wing, 3rd Floor, Shastri Bhawan, New Delhi 110 001.
- 2. Union of India, represented by its Secretary, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, North Block, New Delhi 110 001.
- 3. The Executive Director, Hindustan Organic and Chemicals Ltd., Ambalamugal, Ernakulam District 682 302.
- 4. Trustee-Secretary, Hindustan Organic and Chemicals Ltd., (Cochin Unit), Employees Contributory Provident Fund Trust, Ambalamugal, Ernakulam District-682 302. Respondents

(By Advocate: Mr. V. Krishna Menon)

This application having been heard on 10.07.2019 the Tribunal on the same day delivered the following:

ORDER (Oral)

Hon'ble Mr. Ashish Kalia, Judicial Member –

None for the applicant. OA is dismissed in default.

(ASHISH KALIA) JUDICIAL MEMBER

"SA"

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APPLICANT'S ANNEXURES

- **Annexure A1** True copy of the VRS application dated 7.10.2013.
- Annexure A2 True copy of the treatment for the ill health in the A.P. Varkey Mission Hospital, Ernakulam since 28.4.2012 to 24.5.2012.
- Annexure A3 True copy of the communication dated 21.11.2013 issued by the Chief General Manager of the company.
- **Annexure A4** True copy of the account slip as on 31.03.2015 issued by the 2nd respondent dated 25.6.2015.
- **Annexure A5** True copy of the lawyers notice dated 27.7.2017.
- Annexure A6 True copy of judgment dated 2.11.2017 by Hon'ble High Court of Judicature of Kerala at Ernakulam in WP(C) No. 35017 of 2017.

RESPONDENTS' ANNEXURES

Nil

-X-X-X-X-X-X-X-